

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210  
**CP(IB)/208(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Narendra Kumar Bhimsen Goyal  
V/s  
Bank of Baroda

.....Applicant

.....Respondent

**Order delivered on: 05/03/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, Adv.  
For RP : Mr. Manish Buchasia  
For the Respondent : Ms. Nalini Lodha, Adv.

**ORDER**

Resolution Professional is directed to serve copy of report upon Financial Creditors and Corporate Debtor. Ld. Counsel for the BoB seeks time to file reply.

List for further consideration on 20.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**